

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 22**

**IA 2086/2024 IN C.P. (IB)/983(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **26.06.2024**

NAME OF THE PARTIES: **BANK OF INDIA V/s PROVEGUE PERSONAL  
CARE PRIVATE LIMITED**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Harsha Sharma i/b N. Shah Legal for the Bank of India for the Respondent present. Adv. Vishwas V Shah for Respondent No. 1 is present through VC. Adv. Aditya Mishra for Applicants present through VC.

**IA 2086/2024**

Ld. Counsel for the Respondent No.1 and Bank of India informs that they have not been served the copy of Application. The Applicant is directed to serve a copy of the Application to them on the E-mail ID of the Counsel. The Counsels are directed put the E-Mail in chat box. List this matter on Board on **15.07.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**